

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.285/2001.

Monday this the 16th day of July 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. T.V.Sathianandan,
Scientist (Senior Scale),
Central Marine Fisheries Research
Institute, Cochin-14.
2. Dr.V.Kripa, W/o Dr.C.Gopakumar,
Senior Scientist, Central
Marine Fisheries Research Institute,
Cochin-14.
3. G.Mohanraj, Senior Scientist,
Madras Research Centre, Central
Marine Fisheries Research Institute,
Madras.
4. V.Gandhi, Senior Scientist,
Mandapam Regional Centre, Central
Marine Fisheries Research Institute,
Marine Fisheries Post, Mandapam Camp,
Ramanathapuram District,
Tamil Nadu. Applicants

(By Advocate Shri T.C.Govindaswamy)

Vs.

1. Indian Council of Agricultural Research,
Krishi Bhavan, New Delhi through its
Secretary.
2. The Director, Central Marine,
Fisheries Research Institute,
Cochin-14.
3. The Officer-in-Charge,
Madras Research Centre, Central
Marine Fisheries Research
Institute, Chennai. Respondents

(By Advocate Shri P.Jacob Varghese)

The application having been heard on 16th July 2001
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicants have filed this O.A. praying for a declaration that the applicants are entitled to be paid the revised pay and allowances with effect from 1.1.1996, as applicable to the post held by the applicants, to direct the respondents accordingly and to direct the respondents to grant the pay and allowances to the applicants.

2. The respondents have not filed any reply statement to the O.A.

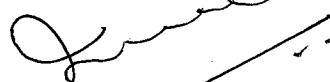
3. When the O.A. came up for hearing, learned counsel of the respondents stated that in view of the order passed by the respondents on 20.6.2001 which is Annexure MA-I produced by the applicants in M.A.807/2001, the applicants' grievance remains redressed and they would be given the benefit of revised pay and allowances with effect from 1.1.1996 as per the decision. Learned counsel on either side state that the application may be disposed of with appropriate direction in that regard.

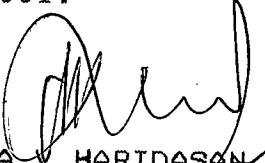
4. In the light of the above submission made by the learned counsel on either side, the application is disposed of directing the respondents to make available the benefits of revised pay and allowances to the applicants in this case, with

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effect from 1.1.1996 in implementation of the decision taken and communicated by order dated 20.6.2001 (MA-1). The direction shall be complied with within three months from the date of receipt of a copy of this order. No costs.

Dated the 16th July 2001.


T.N.T. MAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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Annexure MA-I: True copy of the order issued under F.No.16(I)99-Per/IV dated 20th June, 2001, by the Ist respondent/